THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

I.A. No.1140/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.16.03.2019/NCLAT/UR/349

In the matter of:

K K Capital Services Ltd. Appellant

Versus

Sristi Hospitality Pvt. Ltd.

.... Respondent

Appearance: Mr. Gautam Singh, Advocate for the Appellant.

<u>29.03.2019</u>

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 16.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 18.03.2019 and returned the Memo of Appeal to the Appellant on 19.03.2019. The Appellant re-filed the Memo of Appeal on 27.03.2019. It is stated in the Interlocutory Application (IA) that the defects could not be cured as company officers and staff were on Holi Holidays and all documents and records were made available at later stage after Holi Holidays. Hence, there is delay of 02 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned. 5. List the case before the Hon'ble Bench under the heading 'for admission' on 01.04.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar